

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.237 - IA/860(AHM)2023  
in  
**CP(IB)/152(AHM)2021**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Sitaben Dilipkumar Hirani Proprietor of Hirani Brothers  
V/s  
Princi Proteins Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 19/02/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Vinodkumar Shah, PCS  
Liquidator in person : Mr. Vinod Tarachand Agrawal  
For the Income Tax : None

**ORDER**

**IA/860(AHM)2023**

Liquidator is directed to file a detailed affidavit in compliance of liquidation order passed of all subsequent developments after filing dissolution application and SCC meetings which was conducted in the month of October.

List the matter for further consideration on 15.03.2024.

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**